51

(c) After the necessary data about the quality and quantity of these minerals is established, Government have a programme to establish a Fertilizer Complex based on these minerals in Rajasthan.]

REMOVAL OF DRILLING RIGS FROM ASSAM BY O.N.G.C.

- *488. SHRI G. BARBORA: Will the Minister of PETROLEUM AND CHE-MICALS AND MINES AND METALS be pleased to state:
- (a) whether it is a fact that the Oil and Natural Gas Commission is removing five drilling rigs from Assam to Dehradoon instead of making an extensive search for oil and drilling in Assam; and
 - (b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN): (a) No, Sir.

(b) Does not arise.

MEMORANDUM AGAINST I.O.C. OFFICIALS

859. SHRI THILLAI VILLALAN:

SHRI KANCHI KALYANA SUNDARAM : SHRI T. K, SRINIVASAN:

Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

- (a) whether Government have received . any memorandum from the Akhil Bharatiya Oil Dealers Association, Bombay against I.O.C. officials alleging discriminatory actions; and
 - (b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN): (a) and (b) A memorandum purporting to have been issued by the Akhil Bharatiya Indian Oil Dealers Association has been received. This contains the following points:—

(i) that the IOC is supplying its products to M/s. Esso & IBP at a low price;

(ii) that the IOC is defying the recommendations of the Estimates Committee in this regard; and

to Questions

(iii) that Shri S. B. Budhiraja, Ex-Manager in the IOC and now Managing Director, IBP, is misusing his powers; etc.

The above points have been examined and found to be without any basis.

CHECKING OF QUACKERY IN MEDICAL PROFESSION

860. SHRI THILLAI VILLALAN: SHRI KANCHI KALYANA SUNDARAM: SHRI T. K. SRINIVASAN:

Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

- (a) whether Government have taken any steps to check quackery in the medical profession in the country; and
 - (b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR): (a) and (b) Subsection (2) of section 15 of the Indian Medical Council Act, 1956, prohibits practice in modern medicine by medical practitioners not enrolled in a State Medical Register. Any person who acts in contravention of this provision is liable to be punished with imprisonment for a term which may extend to one year, or with fine which may extend to one thousand rupees, or with both. These provisions are considered sufficient to chek quackery in the medical profession.

राष्ट्रीय उत्पादन तथा मुद्रा विस्तार में विद्या कमी

861. श्री बी॰ एन॰ मण्डल : क्या प्रधान मंत्री इंयह बताने की कृपा करेंगी कि :

(क) मार्च, 1970 के अन्त तक राष्ट्रीय उत्पादन तथा मुद्रा विस्तार में कितनी-किर्तनी वृद्धि या कमी हुई; और मार्च, 1967 की